

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4519
ANSWERED ON:07.09.2012
COMMERCIAL PILOT TRAINING SCHOOLS
Pakkirappa Shri S.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of norms and procedure for recognition of commercial pilot training schools;
- (b) the details of competent authority for approval to start flying training schools for commercial pilot licence;
- (c) whether in some cases norms have been reportedly flouted;
- (d) if so, the details thereof; and
- (e) the action taken against the culprits?

Answer

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

- (a) The norms and procedure for approval of Flying Training Organization (FTO) are given in Civil Aviation Requirement Section 7, Series 'D', Part I. The details in this regard are available at www.dgca.nic.in.
- (b) Director General of Civil Aviation is the competent authority to grant approval for starting the Flying Training Organization (FTO) for commercial pilot license.
- (c) to (e) One case of alleged flouting of norms has been reported in the case of M/s Touchwood Entertainment Ltd. Investigation has been conducted in the matter by the Chief Vigilance Officer, Directorate General of Civil Aviation (DGCA) and it has been decided to initiate disciplinary proceedings against two officers of DGCA.